

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3558
ANSWERED ON:13.02.2014
COMPENSATION FOR RAILWAY ACCIDENTS
Ramasubbu Shri S.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has any proposal to modify the ceiling on compensation for railway accidents and if so, the details thereof;
- (b) whether the Railways are aware of the demand for raising the compensation amount;
- (c) if so, the action taken by the Railways in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.3558 BY SHRI S.S.RAMASUBBU TO BE ANSWERED IN LOK SABHA ON 13.02.2014 REGARDING COMPENSATION FOR RAILWAY ACCIDENTS.

(a) The victims of Train Accidents, as defined under Section 124 of the Railways Act, 1989, are paid two types of reliefs, viz. ex-gratia and Compensation. Relief given by the Railway Administration soon after an accident or untoward incident is an ex gratia payment. The rate of ex-gratia relief has been increased recently in 2012 and 2013. The extant rate of ex-gratia relief given by the Railways to the victims of Train Accidents is as under:-

In case of death : Rs.50,000/-

In case of Grievous injury : # Rs.25,000/- lump sum for hospitalisation upto 30 days.

Rs.300 per day at the end of every 10 day period or discharge, whichever is earlier.

The maximum period for which ex-gratia is payable to the grievously injured passenger will be 12 months.

In case of simple injury : Rs.5000/-

In extraordinary circumstances depending on the gravity of the mishap, enhanced ex-gratia over and above the prescribed amount is also considered by the Railway Administration. Railway Minister exercises his discretionary powers in grant of such enhanced ex-gratia in sympathy and compassion to the victims.

The amount of compensation to the victims of Train Accident is decided Railway Claims Tribunal, which is a quasi judicial body, independent from the Railways, in terms of the Railways Accidents and Untoward Incidents (Compensation) Amendment Rules, 1997, which lay down Rs.4 lakhs for death and permanent disability; and Rs. 32,000/- to Rs. 3,60,000/- depending upon the gravity of the

injury. Besides the above amount of compensation interest is also awarded by the Tribunal which sometimes even goes above Rs. one lakh.

(b) No, Madam. No demand or proposal to increase the compensation amount for death or injury in train accident/untoward incident as defined under Section 124/124-A of the Railways Act, 1989, is pending.

(c) Does not arise.

(d) Does not arise.